

National Company Law Tribunal





Allahabad Bench

CP NO 79/241-243/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE COMPANY: Allahabad Galvanising Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 241/243 of Companies Act,2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	NITIN SHARMA	ADV	Petitioner	
2.	RAHUL SRIVAST	Adv.	Respondent 1 to 4 & 9	
3.	NESAR ANAND	PCS	Respondent 2-4	
4.	ANIL KUMAR	PCS	"	

Order dated 28.02.2017

CP No. 79/241-243/ALD/2016 Allahabad Galvanising Pvt Ltd

Parties are represented by their respective counsel. The petitioner filed reply to the CA 3/17 for deciding the preliminary issue on maintainability of the present company petition. Therefore, the case is fixed for hearing on the CA. Meanwhile the respondents are at liberty to file rejoinder to the present CA equally the petitioner counsel may file rejoinder, if any to the main company petition. Both the parties are directed to file rejoinder one week advance by serving a copy thereof to each other before the scheduled date of hearing i.e. 27.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)